CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Un-registered Original Application

Jabalpur, this the 15th day of July, 2004

Hon'ble Mr. M.P. singh, Vice Chairman Hon'ble Mr. Madan Mohan, Judicial Member

pushpraj Singh, S/o Shri Jang Bahadur Singh, aged about 30 years, T.No.2004 General Majdoor at Bongwar Project, Bongwar Sub Area, South Eastern Coblfields Limited, District-Shahdol, M.P.

APPLICANT

(By Advocate - Shri Salim Rehman on behalf of Shri K.N. Fakhruddin)

VERSUS

General Manager, Bangwar Sub Area, Sough Eastern Coolfields Limited, Shahdol M.P.

RESPONDENTS

O R D E R(oral)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought the following main reliefs:-

- "i) to set aside the order dt. 9.2.2004 Annexure-P//1 of removal of petitioner from service.
- ii)to re-instated the peritioner in service with all benefits and wages cost of litigation.
- 2. Heard the learned counsel for the applicant and perused the records.
- We find that in this case the applicant is claiming the reliefs from the respondent (General Manager Bangwar sub area, south Eastern Collfields Limited).

No notification has been issued under Section 14 of the Administrative Tribunals Act 1985 in respect of Coalfields Limited. Hence, the OA is not maintainable. Accordingly the OA is dismissed as non-maintainable. However, the applicant will be at liberty to approach the appropriate forum.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

